

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD.

* * *

O.A. 695/93

Dt. of Decision : 15.4.1994.

B. Narasimlu

.. Applicant

Vs

1. The Assistant Engineer,
Cross Bar, Nizamabad.
2. The Telecom District Engineer,
Nizamabad.
3. The Chief General Manager,
Telecommunication, Door Sanchar
Bhavan, Hyderabad. .. Respondents.

Counsel for the Applicant : Mr. K. Venkateswara Rao

Counsel for the Respondents : Mr. NV.Raghava Reddy,
Addl. CGSC.

CORAM:

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

THE HON'BLE SHRI T.CHANDRASEKHARA REDDY : MEMBER (JUDL.)

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ISL
J

DA 695/93.

Dt. of Order: 15-4-94.

(Order of the Divn. Bench passed by Hon'ble
Shri A.B.Gorthi, Member (A)).

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The applicant was initially engaged as a Casual

Mazdoor under the Respondents with effect from 1-3-1986

to 30-6-1987. After a break of few months he was again

engaged under the Assistant Engineer, Cross Bar, Nizama-

bad, from 1-2-1988 to 31-3-1991. Although he served

during these periods continuously and satisfactorily

he was not re-engaged after 1-4-1991. ^{Hence L} Then this Original.

Application.

2. The Respondents have not filed any counter but we have heard Sri N.V.Raghava Reddy, learned standing counsel for the Respondents. Some Casual Labourers similarly situated as the applicant herein approached this Tribunal. In their cases the applications were disposed of with certain directions to the Respondents. Accordingly we dispose of this O.A. also with similar directions to the Respondents, as stated below :-

(a) the name of the applicant shall be included in the live casual labour register;

(b) the applicant will be re-engaged keeping in view the number of days of work rendered by him and in preference to his juniors and freshers;

(c) case of the applicant for grant of temporary status and for regularisation will be considered by the Respondents in accordance with the extant rules/instructions.

3. The application is disposed of in the above terms without any order as to costs.

T - 0
(T.CHANDRASEKHAR REDDY)

Member (J)

.....
(A.B.GORTHY)

Member (A)

Dt. 15th April, 1994.
Dictated in Open Court.

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Amelia
Deputy Registrar (Judl.)

Copy to:-

1. The Assistant Engineer, Cross Bar, Nizamabad.
2. The Telecom District Engineer, Nizamabad.
3. The Chief General Manager, Telecommunications, Door Sanchar Bhavan, Hyd.
4. One copy to Sri. K.Venkateswara Rao, advocate, CAT, Hyd.
- One copy to Sri. N.V.Raghava Reddy, Addl. CGSC, CAT, Hyd
- One copy to Library, CAT, Hyd.
- One spare copy.

O.A-695793

TYPED BY

COMPILED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTHI : MEMBER(AD)
AND

THE HON'BLE MR. T. C. CHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR. R. RANGARAJAN : M(ADMN)

Dated: 15/4/1994

ORDER/JUDGMENT

M.A/R.A./C.A./NO.

O.A.No.

in
695793

T.A.No.

(w.p.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions.

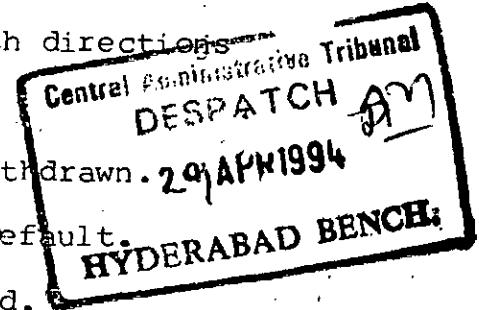
Dismissed.

Dismissed as withdrawn. 20/4/1994

Dismissed for Default.

Rejected/Ordered.

No order as to costs.



pvm

9.12.94
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